

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH BANGALORE

DATED THIS THE 2nd FEBRUARY 1987

Present : Hon'ble Sri Ch. Ramakrishna Rao - Member (J)
Hon'ble Sri L.H.A. Rego - Member (A)

APPLICATION Nos. 252 & 253/1986

1. M. Padma
Casual Labourer, Khalasi
LTI No. 641, C/o Railway Labour Union
P.O. Nettanna
PIN 574230

2. Venkatamma
Casual Labour
Woman Khalasi LTI No. XII/446
C/o Railway Labour Union
P.O. Nettanna
574230 - Applicants

(Sri M.C. Narasimhan, Advocate)

and

1. The Executive Engineer
Southern Railway
Hassan-Mangalore Railway Project
Mangalore 575001

2. The Executive Engineer
Hassan Mangalore Railway Project
P.O. Puttur
Dakshina Kannada District 574201

3. The Senior Personnel Officer-cum Secretary
to the General Manager, Construction
Southern Railway,
18, Millers Road
Bangalore 560046

4. The General Manager, Construction
Southern Railway
18, Millers Road,
Bangalore 560 046

5. The Union of India by the Secretary
to the Ministry of Railways
New Delhi 110001 - Respondents

(Sri A.N. Venugopal, Advocate)

This application came up for hearing before this
Tribunal and Hon'ble Sri Ch. Ramakrishna Rao, Member (J)
to day made the following



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O R D E R

Sri A.N. Venugopal, appearing for the respondents submits that these two applications are governed by the order pronounced by us in Asst. M. T. Gopala Gouda & others v. the Union of India & ors (A.Nos. 975 to 981 of 1986).

2. Accordingly, we dismiss these applications, but in the circumstances there will be no order as to costs.

C. Venugopal

Member (J)

Asst. M. T. Gopala Gouda

Member (AM) 2-2-87